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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.A. 1570/2013

REENA YADAV

..... Appellant

Through: Ms. Anu Narula and Mr. Kunal
Aurora, Advocates.

versus

STATE

..... Respondent

Through: Ms. Aashaa Tiwari, APP with Insp.
Balbir Singh

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE R.K.GAUBA

ORDER

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16.11.2015

CM No.16396/2015

Reena Yadav has been produced from jail and has interacted with Ms. Inderjeet Sidhu, Advocate from Delhi High Court Legal Services Committee for about 2 ½ hours.

We have also spoken to Reena Yadav in the chamber in the presence of her advocate Ms. Anu Narula, Ms. Aashaa Tiwari, APP representing the State and Ms. Inderjeet Sidhu, Advocate from DHCLSC. For the present we are not recording our observations about the said interaction.

Learned counsel for the State seeks and is granted permission to place on record status report. Permission is granted and status report is taken on record.

Photocopy of the medical prescriptions and treatment papers of Reena



Yadav have not been furnished. These will be filed on or before the next date of hearing.

Reena Yadav will be taken for examination and evaluation at IBHAS within next 10 days from the date the order is communicated to the Jail Superintendent and status report with regard to her condition will be furnished within 10 days thereafter. Photocopy of entire medical papers of Reena Yadav will be sent to IBHAS. Photocopy of CM No.16396/2015 will also be sent to IBHAS as the said evaluation is required for the purpose of deciding the said application.

List on 09.12.2015.

Production warrant for appearance of Reena Yadav on the next date of hearing will be issued.

SANJIV KHANNA, J

R.K.GAUBA, J

NOVEMBER 16, 2015
VLD